

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 216/2025/EZ

(I.A. No. 04/2026/EZ)

IN THE MATTER OF: -

Sanjeb Samal & Anr.-----Appellant(s)

Versus

State of Odisha and Ors. -----Respondent(s)

AFFIDAVIT ON BEHALF OF THE OPPOSITE
PARTY/RESPONDENT NO.07 STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), ODISHA

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Place: Bhubaneswar
Date: 18/03/2026

Mrs. Rashmi Singhee
Advocate for Respondent No.07
(SEIAA), Odisha
34/1. Bondel Road
6th Floor, Asha Towers
Kolkata-700019
Email-rashmibothra24@gmail.com
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AFFIDAVIT ON BEHALF OF THE OPPOSITE
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ASSESSMENT AUTHORITY (SEIAA), ODISHA

1. Dr. Pradeept Kumar Nayak, son of S/o- Sri Bhimasen Nayak aged about 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.

2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.07 before this Hon'ble National Green Tribunal.

3. That, I have gone through the original application and Hon'ble NGT, EZ order dated. 15.01.2026 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

Pradeept Kumar Nayak

Environmental Scientist
SEIAA, Odisha



4. That, in reply to the averments made in the Para-01 to Para-03 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
5. That in reply to the averments made in the Para-02 of the original application, the deponent humbly submits that the matter pertains to allegation on illegal mining of Morrum from Manduka Morrum Quarry of Darpan Tahasil in Jajpur District, Odisha and non-compliance of conditions stipulated in environmental clearance (EC) letter dated 13.05.2021. The deponent humbly submit the following facts in chronological order for the kind consideration and better appreciation of the Hon'ble NGT, EZ, Kolkata.
- (a) **04.01.2021:** Initially, a project proposal for Environmental Clearance (EC) of Manduka Morrum Quarry over an area of 12.00 acres or 4.856 hectares at village-Manduka, Tahasil-Darpan, Dist-Jajpur, Odisha submitted by the Tahasildar, Darpan to SEIAA, Odisha on 04.01.2021.
- (b) **30.03.2021:** The said project proposal was recommendation by State Level Expert Appraisal Committee (SEAC), Odisha on 30.03.2021 for grant of environmental clearance (EC) with standard and specific conditions.

Pradhept Kumar Nayak
Environmental Scientist
SEIAA, Odisha



- (c) **13.05.2021:** Then, proposal was placed in the SEIAA, Odisha Authority meeting and Authority accorded environmental clearance (EC) for Manduka Morrur Quarry vide letter no.1300/SEIAA dated 13.05.2021 in favour of Tahasildar, Darpan, Dist-Jajpur, Odisha.

The copy of the EC letter no.1300/SEIAA dated 13.05.2021 is attached in **Annexure-I.**

- (d) **02.01.2023:** Transfer EC of Manduka Morrur Quarry was issued on 02.01.2023 in favour of Sri Haraprasad Senapati, the successful bidder/lessee of Manduka Morrur Quarry.

The copy of the Transfer of EC dated 02.01.2023 is attached in **Annexure-II.**

- (e) **19.02.2026:** The regional Officer of Ministry of Environment, Forest and Climate Change, Government of India, Bhubaneswar vide letter no. 107-619-26/EPE/133 dated 19.02.2026 submitted certified compliance report of conditions stipulated in environmental clearance (EC) to SEIAA, Odisha email dated 19.02.2026.

- (f) **12.03.2026:** A Show Cause notice was issued by SEIAA, Odisha vide letter no. 7180/SEIAA dated 12.03.2026 to Sri Haraprasad Senapati for non-compliance of conditions stipulated in the Environmental Clearance (EC) letter No. 1300/SEIAA dated 13/05/2021 and



Pradhept Kumar Nayak

Environmental Scientist
SEIAA, Odisha

transfer of EC letter dated 02.01.2023 issued for Manduka Morrum Quarry and observation of Regional Officer, MoEF & CC, Govt. of India, Bhubaneswar dated 19.02.2026.

The copy of the Show Cause Notice 7180/SEIAA dated 12.03.2026 is attached in **Annexure-III**.

6. That, in reply to the averments made in the Para-04 of the original application, deponent humbly submits that environmental clearance is granted as per recommendation of SEAC. The production quantity of Morrum and method of mining was allowed in EC letter on the basis of approved Mining Plan dated 09.12.2020.
7. That, in reply to the averments made in the Para-05 of the original application, deponent humbly submits that the point is already described in Para 05(d) of above.
8. That, in reply to the averments made in the Para-06 to Para-07 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
9. That, in reply to the averments made in the Para-08 to Para-20 of the original application, deponent humbly submits that already Show Cause Notice was issued by SEIAA, Odisha on 12.03.2026 and after receipt of reply from lease holder, action will be initiate accordingly.

Pradeep Kumar Nayak

Environmental Scientist
SEIAA, Odisha



NOTARISED

- 10. That, in reply to the averments made in the Para-21 to Para-32 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
- 11. That the deponent reserves the right to file further affidavit as and when necessary.
- 12. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by
 Advocate *[Signature]*
18.03.2026

Pradeep Kumar Nayak
Deponent
Environmental Scientist
SEIAA, Odisha

VERIFICATION

Verified at Bhubaneswar on this day of ~~18 MAR 2026~~ that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

[Signature]

SWORN BEFORE ME

[Signature] *18.03.2026* *Pradeep Kumar Nayak*
Deponent
Environmental Scientist
SEIAA, Odisha



JUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015



सत्यमेव जयते

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dt. 20/05/2021

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail-seiaaorissa@gmail.com

Letter No 1300/SEIAADt. 13.05.2021

File No. SEIAA-1137/01-2021

To

The Tahasildar, Darpan,
Tahasil-Darpan
Dist-Jajapur

Sub: Proposal of Tahasildar, Darpan for mining of morrum from Manduka Morrum Quarry over an area of 12.00Ac or 4.856Ha at village-Manduka, Tahasil-Darpan, District-Jajpur -Environmental Clearance reg. ←

Ref: SEIAA File No: SEIAA-1137/01-2021 dt. 04.01.2021

Sir,

This is with reference to the application dated 04.01.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category project) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, D.L.C., Approved Mining Plan and Checklist.

4. The proposed activities in a nut shell are as follows: -
- This is a proposal for mining of morrum from **Manduka Morrum Quarry** located at **Village-Manduka, Tahasil- Darpan, District-Jajapur, Odisha** over lease area of 12.00Ac or 4.856Ha.
 - The mine area is a part of the Survey of India Toposheet No. 73L/2 & 73L/6 bounded by Latitude: 20°38'32.71" N to 20°38'23.24" N and Longitude: 86°14'12.48"E to 86°14'23.98" E.
 - The mining lease is an identified sairat source in the DSR. The Manduka Morrum Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Darpan for a lease period of 5 years.
 - The mining plan of the mining project prepared on behalf of Tahasildar, Darpan has been approved by Director Geology, Bhubaneswar on 09.12.2020.
 - As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is **2,48,232 cum** of morrum.
 - The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - The Tahasildar, Darpan, Jajapur has issued D.L.C. certificate vide their letter no. nil dated 14.12.2020 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - As per the approved mining plan, it is observed that morrum from the quarry will be extracted by semi mechanized method with annual extraction of morrum not exceeding **33,721 cum** (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha).
6. The proposal is duly appraised by the SEAC in its meeting held on 16.03.2021 & 30.03.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 294/SEAC-Misc-02 dated 31.03.2021.
7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of morrum mining subject to the following conditions and stipulations. The EC

shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Darpan who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent (lessee).

9. Stipulated Conditions:

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 33,721Cum in a full year (January to December) and total production from the quarry shall be 1,68,605Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.3 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.4 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry without involving blasting will be operated within 100m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc".
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.8 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.9 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.10 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No. 114/2014 in the matter Common Cause vs Union of India, the mining lease

holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.

- 9.11 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.12 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.14 The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna. The PP shall plant and nurse a minimum of 1000 numbers of saplings of native species along the approach roads, safety zone of lease area and in community areas in consultation with the Gram Panchayat. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.15 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation of the mineral.
- 9.16 A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified and protection measures for the saplings planted have to be undertaken by the project proponent.
- 9.17 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.18 Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.

- 9.19 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
- 9.20 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.21 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.22 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.23 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.24 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.25 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.26 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.27 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.28 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.29 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only**

after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

- 9.30 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.31 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.32 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.33 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.




Member Secretary

Memo No 1301/SEIAA /Dt. 13.05.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur / Sub Collector, Jajpur / Tahasildar, Darpan for Information and necessary action.
7. Guard file for record.




Member Secretary



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

ANNEXURE-II

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File No. SIA/OR/MIN/295533/2022

Dated nd 02 January, 2023.
Bhubaneswar

To

Sri Haraprasad Senapati
At-Plot No. 157,
Bapuji Nagar, Bhubaneswar,
Dist-Khordha

Sub: Proposal for Transfer of Environmental Clearance of Manduka Morrur Quarry over an lease area 12.00 acres or 4.856 ha at village-Manduka, Tahasil-Darpan, Dist-Jajpur from the name Tahasildar, Darpan to Sri Haraprasad Senapati-reg.

Ref: (i) EC letter no./EC identification no. 1300/SEIAA dated 13.05.2021
(ii) Tahasildar, Darpan letter no. 6214/Sairat dated 16.12.2022
(iii) Online Application no. SIA/OR/MIN/295533/2022 dtd.23.12.2022

Sir,

This has reference to your online application no. SIA/OR/MIN/295533/2022 dated 23.12.2022, wherein you have requested for transfer of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 1300/SEIAA dated 13.05.2021 issued earlier in favour of Tahasildar, Darpan, Dist- Jajpur.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 104th meeting held on 30.12.2022 in accordance with the Para-11 of the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) As submitted by the Tahasildar, it is noted that EC was obtained Manduka Morrur Quarry for a period of 5 years in favour of Tahasildar, Darpan vide the above-mentioned EC letter under reference. Now, the said sairat source has been leased out by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Haraprasad Senapati, who is the successful bidder in this case for operationalization of the sairat source under the provision of OMMC Rules, 2016.

(ii) Documents submitted for EC Transfer;

- Form No. 7 for transfer of Environmental Clearance,
- Letter no. 6214/Sairat dated 16.12.2022 of Tahasildar, Darpan to Sri Haraprasad Senapati as the successful bidder for Manduka Morrur Quarry.
- Cyber Treasury e-challan no. 3381F192BE dated 23.12.2022 for Rs. 1000/- towards scrutiny fee,
- Undertaking for accepting the terms and conditions in the original EC.



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

101

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

3. Transfer of Environmental Clearance (EC) of Manduka Morrur Quarry issued vide SEIAA, Odisha EC letter/EC identification no./EC identification no. 1300/SEIAA dated 13.05.2021 is allowed in favour of Sri Haraprasad Senapati the successful bidder for the said quarry for an annual extraction quantity of 33721 cum/annum. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulated conditions mentioned below;

- (i) **Undertaking:** The PP shall submit an undertaking in the Form of an Affidavit in a non-judicial stamp stating that they will comply with the conditions stipulated in the original Environmental Clearance issued for the project vide SEIAA, Odisha EC letter/EC identification no. 1300/SEIAA dated 13.05.2021.
- (ii) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC.
- (iii) **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com.
- (iv) **Intimation of EC transfer:** - The copies of the EC transfer order shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- (v) **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,25,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- (vi) **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

4. The Tahasildar, Darpan shall ensure that the above six additional conditions be complied with by the lessee before start of any mining operations and submitted compliance report to SEIAA, Odisha through email at seiaaodisha@gmail.com within 06 (six) months from date of issue of transfer of EC falling which the EC stands automatically revoked. In



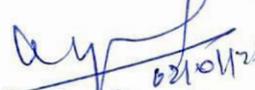
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,
ODISHA**

102

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under
Environment (Protection) Act, 1986)

case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

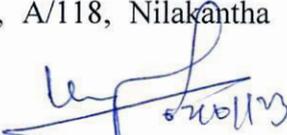

6/21/10/2020
Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Jajpur and Tahasildar Darpan for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.




Member Secretary

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter No. 7180/SEIAADated 12.03.2026.

To

Sri Haraprasad Senapati
Plot No-157, Bapuji Nagar,
Bhubaneswar, Khordha Orissa 751001
Email: hsenapatiec@gmail.com

SUB: DIRECTIONS UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT, 1986- SHOW CAUSE NOTICE THEREOF

- Ref:** 1. Order dated 15.01.2026 of Hon'ble NGT in Original Application No. 216 of 2026/EZ in the matter titled 'Sanjib Samal & Anr. Vrs State of Odisha and Ors.' pending before the NGT (EZ).
2. EC letter No. – 1300/SEIAA dated 13/05/2021 for Manduka Morrum Quarry over an area of 12.00 acres or 4.856 hectares in village Manduka under Darpan Tahasil of Jajpur District, Odisha in favour of Tahasildar, Darpan. Further, EC transfer vide letter dated 02.01.2023 in favour of Sri Haraprasad Senapati, the successful bidder.
3. Certified Compliance of EC conditions received from the Regional Office of MoEF&CC, Bhubaneswar vide letter No.133 dated 29.02.2026.

Sir/Madam,

WHEREAS, the Environment Clearance (EC) of Manduka Morrum Quarry over an area of 12.00 acres or 4.856 hectares in village Manduka under Darpan Tahasil of Jajpur District, Odisha has been issued by SEIAA, Odisha vide EC letter No.- 1300/SEIAA dated 13/05/2021 in favour of Tahasildar, Darpan for extraction of morrum of 33,721 cum per annum & 1,68,605 cum in five (5) years as per approved mining plan subject to compliance of stipulated conditions given in EC letter. Then, the EC was transferred on 02.01.2023 in favour of to Sri Haraprasad Senapati, the successful bidder/ lessee with the same terms and conditions of EC.

WHEREAS, conditions given in EC letter that the project proponent shall submit the compliance of EC conditions to SEIAA, Odisha, SPCB, Odisha and the Regional Office of MoEF & CC, Bhubaneswar. As per the instant provision in EIA Notification 2006 and as amended and as per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024, all the Project Proponents (PP) are required to submit their Half Yearly compliances of environmental conditions in PARIVESH 2.0 in a timely manner on or before 1st June and 1st December of each calendar year. However, after verification in Parivesh Portal 2.0 and SEIAA, Odisha email as on dated 12.03.2026, it is found that the Project Proponent (PP) has not been submitted any compliance of environmental conditions stipulated in the Environmental Clearance (EC) letter No. 1300/SEIAA dated 13/05/2021 and dated 02.01.2023 issued for Manduka Morrum Quarry neither submitted in PDF/soft copy through email nor by post/physically or any compliance submitted in PARIVESH 2.0 Portal.

WHEREAS, there is direction of Hon'ble NGT in its order dated 15.01.2026 in Original Application No. 216 of 2025/EZ in the matter titled '*Sanjib Samal & Anr. Vrs State of Odisha and Ors.*' that the SEIAA, Odisha is also directed to file the separate Status Report in respect of compliance of the EC conditions by the Respondent No.8 and the matter is pending before the NGT (EZ) and the next date of hearing is 19.03.2026.

WHEREAS, the Regional Office of MoEF&CC, Bhubaneswar vide letter No.133 dated 29.02.2026 has submitted the Certified Compliance of EC conditions to SEIAA, Odisha with mentioning that most of the EC conditions are not complied.

NOW THEREFORE, in view of the above context and in exercise of the powers vested with SEIAA, Odisha under section-5 of the Environment (Protection) Act, 1986 & amended therein, the Project Proponent/ lessee Sri Haraprasad Senapati is directed to reply in writing to the Member Secretary, SEIAA, Odisha office **within 15 days** from the date of receipt of this Show Cause Notice as to why action will not be initiated for non-compliance of EC conditions.



In the event of failure to comply the Show Cause notice on non-compliance of EC conditions, within the stipulated time frame, action as deemed appropriate shall be initiate against the Project Proponent in accordance with the provision of the law.

By order and Authority of SEIAA, Odisha

Rms 12/03/2026

Environmental Scientist, SEIAA, Odisha

Memo No. 7181/SEIAA

Dated 12.03.2026.

Copy forwarded for information and necessary action to

1. The Collector & District Magistrate, ADM, Jajpur; the Sub-Collector, Jajpur; the Deputy Director of Mines, Jajpur; the RO, SPCB, Jajpur; the DFO, Cuttack; the Mining Officer, Jajpur & Tahasildar, Darpan, Dist-Jajpur for information and necessary action.
2. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
3. The Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
4. The Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar.

Rms 12/03/2026

Environmental Scientist, SEIAA, Odisha